

Law Deptl-

REGISTERED No. P-390.



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 1. CUTTACK, WEDNESDAY, APRIL 1, 1936.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 1st April 1936.

No. 8.—The Governor is pleased to direct that with effect from the 1st April 1936 the Taluk of Koraput as it existed on 31st March 1936 together with the Narayanapatnam Agency shall constitute the Koraput Taluk in Orissa.

The 1st April 1936.

No. 9.—The Governor is pleased to direct that with effect from the 1st April 1936 the Taluk of Pottangi shall consist of the following areas—

- (i) The Taluk of Pottangi as it existed on 31st March 1936.

- (ii) So much of Padwa Taluk as has been transferred from the Presidency of Madras to Orissa by the Government of India (Constitution of Orissa) Order, 1936.

The 1st April 1936.

No. 10.—In supersession of all previous orders on the subject the Governor is pleased to direct that with effect from the 1st April 1936, such portion of the Gunupur Taluk as has been transferred from the Presidency of Madras to Orissa by the Government of India (Constitution of Orissa) Order, 1936, shall constitute the taluk of Gunupur in Orissa.

The 1st April 1936.

No. 11.—The Governor is pleased to direct that with effect from the 1st April 1936, Parlakimedi Taluk shall be reconstituted and will contain the Parlakimedi, the Bodokhimidi and the Surangi maliahs and the following villages of the Parlakimedi Estate:—

Parlakimedi Taluk.

Names of villages.	Names of villages.
1 Peddahamsa.	49 Ranadevi.
7 Rampuram.	50 Dhamidigam.
8 Urada.	51 Omara.
9 Chintapalle.	77 Kavitikhaspa.
11 Ghorini.	78 Kerandi.
12 Garabandh.	79 Poddini.
13 Peddakotturu.	80 Bettugadda.
14 Tatipatti.	81 Parasuramapuram.
15 Adaba.	82 Narsharipuram.
16 Gurandi.	83 Parlakhaspa.
17 Mahadevipuram.	84 Ranipeta.
18 Kosali.	85 Nilakanthapuram.
19 Jangalapadu.	86 Tarangada.
20 Ankudu.	87 Adasingi.
21 Busukudi.	88 Ombojhari.
22 Ariba.	89 Vandrangi.
23 Kantragada.	90 Kolla.
24 Bommiika.	91 Srivishnupuram.
25 Sayilada.	92 Minigam.
26 Matsumara.	93 Poluru.
27 Kamadhenuva.	94 Siddamanuga.
28 Saradapuram.	96 Cheruvudiguva Kasba.
39 Bbinnala.	155 Sitapuram.
40 Agarakhandi.	157 Vistala.
41 Baghasala.	158 Jayapuram.
42 Tamparakavita.	159 Hadabhangi.
43 Uppalada.	180 Varanasi.
44 Singupuram.	181 Madanapuram.
45 Bagadala.	182 Kinigam.
46 Pedda Abhasingi.	183 Hirapuram.
47 Muktapur.	184 Madhusudanapuram.
48 Korasanda.	185 Bhupati Lakshmipuram.
186 Radhakrushnapur.	312 Nilapuram.
187 Tammayyapetta.	313 Gokula.
188 Nelabontu.	314 Kaviti bhadra.
189 Ramchandrapuram.	315 Sirada.
190 Narasipuram.	316 Peddamadi Haripuram.
191 Talasingi.	317 Karnibadra.
192 Vakarada.	318 Siyyali.
193 Srimaharajupeta.	319 Cotraguda.
194 Badigam.	320 Gariyaguda.
195 Lalugadipeta.	321 Gorrebanda.
196 Gauri.	322 Budra.
206 Sobara.	323 Bottava.
216 Gottoy.	324 Kittangi.
217 Adasingi.	325 Vanna.
218 Battisiripuram.	329 Puritiguda.
219 Ravvutupuram.	330 Khandava.
220 Jarlanda.	331 Varamadu.
221 Chaudanakhal.	332 Vallada.
222 Katalakaita.	333 Ulavabhadra.
223 Jajipur.	349 Kalasingi.
224 Sitapuram.	350 Garabondho.
225 Jagannathapuram.	351 Magada.
226 Gopalapuram.	352 Sadavarti Lakshmipuram.
279 Venkatapuram.	364 Champangiguda.
280 Pedda Khinga.	369 Hunualijagannathapur.
282 Mukkidipadu.	370 Kurlanda.
283 Kommapalem.	371 Banjaru.
284 Jamui.	372 Tojangu.

Names of villages.

285	Uppalasingi.
286	Bodduva.
287	Jogipadu.
288	Padanapuram.
289	Jiba.
290	Chitrakar Kakmipur.
291	Singapuram.
292	Bisaringi.
381	Jannigam.
382	Arimba.
383	Endri.
384	Rayamba.
385	Tarla.
401	Gopinathpuro.
403	Onukanda.

Names of villages.

373	Logu.
374	Marakada.
375	Barlonda.
376	Pangudi <i>alias</i> Tamarasingi.
377	Gantara.
378	Rangalabuddi.
279	Goraba.
380	Paratada.
404	Jilledupadu.
405	Kapuparasamba.
409	Parikota.
410	Chinna Kothuru.
411	Kharada.
412	Madhududanapuram.
413	Eguva Mara.

The 1st April 1936.

No. 12.—The Governor is pleased to direct that with effect from 1st April 1936, Berhampur Taluk shall be reconstituted and will contain the Jarada, Surangi and the Bodokimedi Estates, the Sonokimidi and the Bodogoda maliahs and the following villages:—

Berhampur Taluk.

Names of villages.

Adibi Raghunathapur.
Alladapuram.
Allipuram.
Ambapur.
Ambagad.
Ambapua <i>alias</i> Ampua.
Anantayi.
Ankoli.
Ankusapur.
Antarabatia.
Arjunapur.
Aruapalli.
Badigam.
Badapur.
Baghajhari.
Bahalajhori.
Bakshipalli.
Balajipalli.
Balaramapalli.
Ballipada.
Banginabadi.
Baniamari.
Bankiapalli.
Baradangudi.
Belukudi.
Bettajhari.
Boghalali.
Bhagavanapur.
Bhalyaguda.
Bhalyaguda (Kandh villages).
Baunju.
Gailundi.
Golabandh.
Golantra.
Govindapur.
Gopalapur.
Gunthubandh.
Gunapur.
Gurunthi.
Gosainuagam.
Hantullu.

Names of villages.

Bahapur.
Bhabinipur.
Bejjipur.
Badaslia.
Badalundi.
Badagumala.
Badakustali.
Bandhaguda.
Bantapalli.
Barapalli, Baragam.
Bayali.
Buduka.
Baragam.
Burukudi.
Chakundajhola.
Chandipadar.
Chandiniya Hill.
Chandapur.
Chandanabada.
Chikkarada.
Dakshinapur.
Dasapur.
Dayanidhipeta.
Dayapalli.
Dengapadar.
Dheppi-Naupada.
Dumidumi.
Dura.
Kusumi.
Lathi.
Lodigam.
Luchapada.
Luchapada.
Lohajhara.
Malbupur.
Manarthapalli.
Mahigam.
Mantridi.
Minurakota, Markandi.

Names of villages.

Names of villages.

Haradanga.
 Halidiapadar.
 Hugulapatta.
 Indrakshi.
 Jagadalapur.
 Jadupuram.
 Jamasulia.
 Jhattiadra.
 Jinuguda.
 Jogudi.
 Kanalapur.
 Khodasingi.
 Khajiria.
 Keertipuram Agraharam.
 Kadarapalli.
 Koilikot.
 Khandualabandh.
 Kaluapalli.
 Kanisi.
 Kankya.
 Koshtapatta.
 Katharasingi.
 Kukudakhandi.
 Kolathigam.
 Kumbhajheri.
 Kumbhajhori.
 Kuntupalle.
 Pasinaupada.
 Puruna Barampur.
 Patisonnuapuram.
 Pathara.
 Phulata.
 Putasulia.
 Raipada.
 Raijhol.
 Balabha.
 Ramachandrapur.
 Ramadbia.
 Ramaguda.
 Ramapalli.
 Randha.
 Rangailunda.
 Roigam.
 Sahala.
 Sanakusthali.
 Syssanapadar.
 Satapandia.
 Saurabadi.
 Sankarapur.
 Sholabandha.
 Siriapur.
 Sitapalli.
 Sunapur.
 Sarakot.
 Sunnadei.
 Sorala.
 Suani.
 Tiaripenth.
 Tikarapada.
 Thotadapalli.
 Tulu.
 Venkatrapuram.
 Vikramapuram.
 Birakrushnachandrapur.
 Bhejibado *alias* Bhajipodoro,

Munusurukota.
 Markandi.
 Matiapalli.
 Medinipur.
 Mendrajapuram.
 Mohada.
 Mahughara.
 Mahulapalli.
 Masiakhali.
 Mushidipalem *alias* Kerapalli.
 Narayanapur.
 Narayanapur.
 Niladripalli.
 Nalihad.
 Nangaladei.
 Nunighara.
 Nuapada.
 Nuagam.
 Padiripalli.
 Palligumala.
 Palur.
 Palur (Hill).
 Panakalapalli.
 Panchama.
 Pandikua.
 Pandyajholi.
 Bisawanathapur.
 Ekasingi.
 Kotturu.
 Hinjalapalli.
 Manikyapur.
 Kantiguda.
 Nimmakhandi.
 Jhadankoli.
 Pratapakrushnachandrapur.
 Ramachandrapur.
 Mahughara.
 Madhuri.
 Karanjai.
 Hattipad.
 Brahmapalli.
 Dubapalli.
 Harradakhandi.
 Jagannathapur.
 Jogyapalli.
 Koithapalli.
 Kripasindhupur.
 Kumarapur.
 Lanja.
 Lanjapalle.
 Madanmohanpur.
 Mandiapalli.
 Manohara.
 Misrapalli.
 Padmapur.
 Rangipur.
 Ratnapur.
 Satakuttini.
 Singabadi.
 Sukunda.
 Ontorosingi.
 Gopalapalli.
 Badopuro.
 Girisola,

Names of villages.

Bodokhottadi.
 Mundekeri.
 Bodopelonke.
 Dalapelonke.
 Ramopuro.
 Medinipuro.
 Tentulia.
 Kulumonipuro.
 Govindo chendrupure *alias* Bahinoti-
 gam.
 Boiridabo.
 Hinjiligam.
 Boribado.
 Polonko.
 Boronge.
 Bhimopuro.
 Kaorokhoria.
 Brahmononagam.
 Chikigitigodo.
 Sanibaropentho *alias* Chikipantho.
 Badhamochono
 Chilladi.
 Pandiri.
 Chudialanji.
 Goimundi.
 Chondibedha.
 Danopuro.
 Gopinathopuro.
 Limbokudia.
 Krushnonogoro.
 Ramechondropolli.
 Dasari.
 Tinighoria.
 Mukundopuro.
 Korobolus.
 Jonnapure.
 Jedupure.
 Madhabo Bondho.
 Chidipudi.
 Pulosora.
 Moisanopure.
 Aundi.

 Modhu Sudhenopure.

 Nuagode.

 Bhomakhoi.
 Lalakommagam.
 Parosomba.
 Khorodare.
 Pendurakhali.
 Brundabonochondropure.

 Boliarosingipolli *alias* Lakshimipure.
 Patropure.
 Pitatoli.
 Jagonnathopure.
 Subornopuro.
 Modonopure.
 Kisorochondrapuro.
 Pomogam.
 Sorodoapure.
 Souradebipentho.
 Ponnade.

Names of the villages.

Keuto Koithu.
 Gopalasagoro.
 Sriramopuro.
 Gudipodora.
 Chidipudi.
 Jeyontipuro.
 Kamponuagam.
 Birorajopuro.
 Khududi.

 Khombarigam.
 Khondobouli.
 Kolobado.
 Janokimonipuro.
 Damodoropalli *alias* Ghodaigam.
 Narayaanopuro.
 Morderajopuro.

 Krupasindhupolli *alias* Dhepogam.
 Kommakulomonipuro.
 Kotilingi.

 Kolothia.
 Bodogam.
 Kusabadi Gopinathopuro.
 Khojiria.
 Baghamorai.
 Liyakhai.
 Krushnopolli.
 Mamundopuro.

 Horidapodoro.
 Lokonathopuro.
 Kasimari Sasano *alias* Bagodobali.
 Rajomonipure.
 Ratnomonipuro.
 Muktapure.
 Rankuda.
 Rompa.
 Boroda.
 Deulomadeli.
 Samontiapolli Gopinathopuro
 Bonsola.
 Tombapuro.
 Guruseti.
 Sorodapuro.
 Tutipura.
 Kesoripoda.
 Khadonga Rajendrapure.
 Olapure.
 Laupadi.
 Chandopure.
 Ponopona.
 Madanapuram.
 Balarampuram.
 Jagarapalli.
 Holidiapdoro
 Bhimopurosasano.
 Bushapodoro.
 Bodoborogosasano.
 Rotapolli.
 Jogomohonopure.
 Joyantipure Sasano.
 Khondhonukundopure.
 Korakhali.
 Nuabondho.
 Nokhomudia.

Names of villages.

Names of villages.

Jinkipedoro.

Radhamohanopure.
Kisorochondropure Sasano.
Bolli.
Jogonnadhore.
Erondra.
Ramoehondropure.

Tinighoria.
Tittigam.
Tolohoridabadi.
Upotohoridabadi.
Gobindonogoro.
Horidabadi.
Chikitikomaro.
Brahmononuagam Sasano.

The 1st April 1936.

No. 13.—The Governor is pleased to direct that with effect from the 1st April 1936, (a) the Taluk of Ramagiri Udayagiri in the subdivision of Balliguda in the Ganjam Agency shall be abolished, (b) the Deputy Tahsildar of Ramagiri Udayagiri and the Special Assistant Agent, Balliguda, shall cease to have jurisdiction over the said taluk with effect from the said date, and (c) the areas included in said Ramagiri Udayagiri Taluk immediately before the 1st day of April 1936, except the Sannokimedi and Bodogodo Maliahs shall be included in the Taluk of Parlakemedi (under notification no. 11, dated 1st April 1936).

The excepted Sannokimedi and Bodogodo Maliahs shall be included in the Taluk of Berhampore (notification no. 13, dated the 1st April 1936).

The 1st April 1936.

No. 14.—In exercise of the powers conferred by sub-section (1) of section 8 of the Code of Criminal Procedure, 1898 (Act V of 1898) read with sub-paragraph (3) of paragraph 8 of the Government of India (Constitution of Orissa), Order, 1936 and in supersession of all Previous orders on the subject, the Governor is pleased to direct that with effect from the 1st April 1936 the districts of Ganjam and Koraput as constituted by [notification no. 12] dated the 1st April 1936, shall be divided into the subdivisions shown against them in column 2 of the schedule, and that the said subdivisions shall consist of the areas shown against them in column 3 of the said schedule:—

Schedule.

District.	Subdivision.	Area comprised.	Remarks.
Ganjam ..	Chatrapur ...	Chatrapur Taluk	
	Ghumsur ...	Kudala "	
		Ghumsur "	
		Aska "	
	Balliguda ..	Surada "	
Koraput ..		G. Udayagiri "	
	Berhampore ...	Balliguda "	
		Berhampore " ...	(As in notification no. 12, dated the 1st April 1936.)
	Koraput ...	Koraput "	(As in notification no. 8, dated the 1st April 1936.)
		Jeypore "	
		Nowrangapore "	
		Malkanagiri "	
		Pottangi " ...	(As in notification no. 9, dated the 1st April 1936.)
	Gunupur ...	Rayagada	
		Bissamcuttack	
		Gunupur ..	(As in notification no. 10, dated the 1st April 1936.)
		Parlakimedi ...	As in notification no. 11, dated the 1st April 1936.)

The 1st April 1936.

No. 15.—In exercise of the powers conferred by sub-section (1) of section 8 of the Code of Criminal Procedure, 1898 (Act V of 1898), and sub-section (2) of section 6 of the Central Provinces Land Revenue Act

1917 (II of 1917), read with sub-paragraph (3) of paragraph 8 of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to direct that a new subdivision consisting of the area described as the Khariar zamindari in paragraph 3 (i)

[1] See by the Erratum of 16.9.36 (P. 143) for "notification no. 19" see Orissa Gazette, P. 143, P. 143

of Part I of the First Schedule of the said Order to be called the Nawapara subdivision with its headquarters at Nawapara shall with effect from the 1st April 1936 be formed in the district of Sambalpur as constituted by notification no. 17, dated the 1st April 1936.

The 1st April 1936.

No. 16.—In exercise of the powers conferred by sub-section (1) of section 8 of the Code of Criminal Procedure and sub-section (2) of section 6 of the Central Provinces Land Revenue Act, 1917 (II of 1917) read with sub-paragraph (3) of paragraph 8 of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to direct that with effect from the 1st April 1936 the Padampur tract as described in paragraph 3 (ii) of the First Schedule of the said Order shall be included within the Sadr subdivision of the district of Sambalpur as constituted by notification no. 17, dated the 1st April 1936.

The 1st April 1936.

No. 17.—In exercise of the powers conferred by sub-section (2) of section 7 of the Code of Criminal Procedure (V of 1898), section 14 of the Central Provinces Land Revenue Act, 1881 (Act XVIII of 1881), and sub-section (2) of section 6 of the Central Provinces Land Revenue Act, 1917 (Central Provinces Act II of 1917), read with sub-paragraph (3) of paragraph 8 of the Government of India (Constitution of Orissa) Order, 1936, and all other powers enabling him in this behalf, the Governor is pleased to direct that with effect from the 1st April 1936 the areas specified below shall constitute the district of Sambalpur in the province of Orissa:—

Areas constituting the district of Sambalpur

1. District of Sambalpur as it existed on the 31st March 1936.
2. Areas of the Central Provinces transferred to the province of Orissa by the said Order.

The 1st April 1936.

No. 18.—In exercise of the powers conferred by section 1 of the Madras District Limits Act, 1865 (Madras Act I of 1865), section 8 of the Ganjam and Vizagapatam Act, 1839 (Act XXIV of 1839) and section 6 of Scheduled Districts Act, 1874 (Act XIV of 1874), read with sub-paragraph (3) of paragraph 8 of the Government of India, (Constitution of Orissa), Order 1936, the Governor is pleased to direct that with effect from 1st April 1936 (a) the revenue divisions and the taluks comprised in them as noted in schedule I shall be reformed into a district to be called the Ganjam district with its headquarters at Chatrapur (b) those mentioned in schedule II shall be formed into a district called the Koraput district with its headquarters at Koraput:—

Schedule I.

District.	Revenue divisions.	Taluks comprised in the division.	Remarks.
Ganjam	Chatrapur division.	Kudala Taluk.	(As in notification no. 12, dated the 1st April 1936.)
		Chatrapur "	
		Ghumsur "	
		Aska "	
	Balliguda division.	Surada "	
		Balliguda "	
		G. Udayagiri "	
	Berhampur division.	Berhampur "	

Schedule II.

Koraput district	Koraput ...	Koraput Taluk	(As in notification no. 8, dated the 1st April 1936.)
		Jeypore "	(As in notification no. 9, dated the 1st April 1936.)
		Nowrangapore "	
		Malkanagiri "	
		Pottangi "	
	Gunupur ...	Rayagada. Bissumcuttack.	(As in notification no. 10, dated the 1st April 1936.)
		Gunupur ...	
		Parlakimedi ..	
			(As in notification no. 11, dated the 1st April 1936.)

The 1st April 1936.

No. 19.—In exercise of the powers conferred by clause (S) of sub-section (1) of section 4 of the Code of Criminal Procedure (V of 1898) read with sub-paragraph (3) of paragraph 8 of the Government of India (Constitution of Orissa) Order, 1936, and in modification of all previous orders on the subject in so far as they relate to the jurisdiction of the Khariar police-station in the district of Raipur (Central Provinces) the Governor is pleased to declare that the villages specified in the following schedule which have hitherto been included in the Deobhog police-station in the district of Raipur and which have been transferred from the Central Provinces to the Province of Orissa under the said order, shall, with effect from the 1st April 1936, be included within the jurisdiction of the Khariar police-station in the district of Sambalpur as constituted by notification no. 17, dated the 1st April 1936 in addition to the villages which were within the jurisdiction of the Khariar police-station immediately before the said date.

SCHEDULE.

List of villages transferred from the Deobhog police-station in Raipur District to Khariar police-station in Sambalpur District.

Regular surveyed villages.

Serial no. Name of villages.

1. Barpadar.
2. Bamhaniguda.
3. Bamhanpara.
4. Badibahal.
5. Bharwanuda.
6. Chalna.
7. Charpaili.
8. Chachrabhat.
9. Dengamacha.
10. Dongriguda.
11. Dongargaon.
12. Darlipara (Kaitpadar).
13. Darlipara (Dhungiamuda).
14. Dhungiamuda.
15. Dhungiamuda (Hath).
16. Gaidhmal.
17. Godal.
18. Ghuchaguda.
19. Ghotguda.

Serial no. Name of villages.

20. Hathband.
21. Haldimuda.
22. Haldikhol.
23. Jaralpadar.
24. Jaganpadar.
25. Jharband.
26. Jhulanbor.
27. Kasaipani.
28. Karanbahali.
29. Kapsi.
30. Khandamuda.
31. Kandulkona.
32. Kuliarbahal.
33. Kendumuda.
34. Kaitpadar.
35. Kokpadar.
36. Kodobeda.
37. Koliadongri.
38. Kusamjor.
39. Kotamal.
40. Khalna.
41. Khairbhadi.
42. Litiguda.
43. Malpara.
44. Mohgaon.
45. Nawapara.
46. Nandgaon.
47. Nawaguda.
48. Nagjhar.
49. Palsapara.
50. Patiyalpara.
51. Pendrawan.
52. Phulchi.
53. Sardhpur *alias* Khotlabhat.
54. Sardhapur.
55. Singjhar.
56. Senapali.
57. Sonbarsa.
58. Tilaimal.

Masahati or unsurveyed villages at settlement.

59. Bhatapani.
60. Chandel.

Serial no.	Name of villages.	Serial no.	Name of villages.
61.	Bhulaibhata.	82.	Talakot.
62.	Chitarama.	<i>Village newly sprung up after settlement.</i>	
63.	Dabhada.	83.	Badunpani.
64.	Dongrikhol.	<i>The 1st April 1936.</i>	
65.	Dongorgaon.	No. 20.—In exercise of the power conferred by sub-section (2) of section 1 of the Angul Laws Regulation, 1936, and sub-section (2) of section 1 of the Khondmals Laws Regulation, 1936, read with sub-paragraph (3) of paragraph 8 of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to direct that the aforesaid Regulations shall come into force on the 1st April 1936.	
66.	Gailpani.		
67.	Govindpur.		
68.	Gudhiadongri.		
69.	Jampani (Seth).		
70.	Jambahali.	<i>The 1st April 1936.</i>	
71.	Kadlijharia.	No. 21.—In exercise of the power conferred by section 5 of the Angul Laws Regulation, 1936, and by section 5 of the Khondmals Laws Regulation, 1936, read with sub-paragraph (3) of paragraph 8 of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to direct that section 7 and the First Schedule of the Orissa Laws Regulation, 1936, shall so far as they are applicable be in force in Angul and Khondmals, with effect from the 1st April 1936.	
72.	Karlapani.		
73.	Katibadi.		
74.	Karadongri.		
75.	Malpara. (Nawa).		
76.	Makerguda.	<i>The 1st April 1936.</i>	
77.	Nagalbod.	No. 22.—In exercise of the powers conferred by paragraph 16 of the Government of India (Constitution of Orissa) Order, 1936, and with the previous sanction of the Governor-General in Council, the Governor is pleased to assign to the Revenue Commissioner for Orissa—	
78.	Sendhahali.		
79.	Siarlti <i>alias</i> Rohnapadar.		
80.	Sendursil.		
81.	Tokamal		

The 1st April 1936.

No. 22.—In exercise of the powers conferred by paragraph 16 of the Government of India (Constitution of Orissa) Order, 1936, and with the previous sanction of the Governor-General in Council, the Governor is pleased to assign to the Revenue Commissioner for Orissa—

- (a) in respect of the whole of the province of Orissa, the functions specified in Schedule A below;
- (b) in respect of the areas mentioned in column 2 of Schedule B, the functions mentioned against such areas in column 3 of the said Schedule.

SCHEDULE A.

Functions assigned to the Revenue Commissioner in respect of the whole of the province of Orissa.

1. The functions of the Inspector-General of Registration under the Indian Registration Act, 1908 (Act XVI of 1908).

[1] ~~2.2. The functions of the Directors or Heads of the Agricultural, Veterinary and Industries Departments.~~

3. All functions of the Chief Controlling Revenue Authority conferred by or under the Court Fees Act, 1870 (VII of 1870), and the Indian Stamp Act (II of 1899).

4. The functions of the Controlling Officer for registration of rainfalls.

5. (a) The functions of the Registrar under—

(i) The Indian Companies Act, 1913 (VII of 1913).

(ii) The Provident Insurance Societies Act, 1912 (V of 1912).

[1] omitted by notification no. 8033-1C-70/35-2 dt 24.11.36
(see O. Gazette dt 27.11.36, Pt. III, p. 265.)

- (iii) The Indian Life Assurance Companies Act, 1912 (VI of 1912).
- (iv) The Indian Trade Unions Act, 1926 (XVI of 1926).
- (v) The Indian Insurance Companies Act, 1928 (XX of 1928).
- (b) The functions of the Registrar of Firms under the Indian Partnership Act, 1932 (IX of 1932).
- (c) The functions of the Registrar-General of Births, Deaths and Marriages under the Births, Deaths and Marriages Registration Act 1886.

SCHEDULE B.

Column 1.

Column 2.

Column 3.

- (1) That portion of the Province of Orissa which was on the 31st March 1936 known as the Orissa Division of the province of Bihar and Orissa.

(a) The functions which were on the 31st March 1936 exercisable by the Board of Revenue for Bihar and Orissa by virtue of any provision contained in or made under any enactment which is in force in the area mentioned opposite hereto in column 2.

(b) The functions of the Excise Commissioner under the Bihar and Orissa Excise Act, 1915, and of the Commissioner of a Division under the Indian Salt Act, 1882.

(c) The functions exercisable by the Commissioner of the Orissa Division on the 31st March 1936 by virtue of any provision contained in or made under any enactment which is in force in the area mentioned opposite hereto in column 2.

- (2) The areas transferred by the said order from the Presidency of Madras to the Province of Orissa.

The functions which were on the 31st March 1936 exercisable by the Board of Revenue (including the function of the inam commissioner) of the Presidency of Madras by virtue of any provision contained in or made under any enactment which is in force in the areas mentioned opposite hereto in column 2 otherwise than in respect of revenue proceedings pending immediately before the appointed day.

- (3) The areas transferred by the said order from the Central Provinces to the Province of Orissa.

(a) All functions exercisable on the 31st March 1936 by the local Government of the Central Provinces in revenue matters by virtue of any provision contained in or made under any enactment which is in force in the areas mentioned opposite hereto in column 2.

(b) All functions of the Financial Commissioner exercisable on the 31st March 1936 in the areas mentioned opposite hereto in column 2 under section 2 of the Central Provinces Financial Commissioner's Functions Act, 1921, by the local Government of the Central Provinces or by any authority appointed by the said local Government.

The 1st April 1936.

No. 23.—In exercise of the powers conferred by section 10 of the Central Provinces Land Revenue Act, 1917 (VI of 1917), read with section 2(30) of the Central Provinces General Clauses Act, 1914, and paragraph 8(3) of the Government of India

(Constitution of Orissa) Order, 1936, the Governor is pleased to vest Babu Prasanna Kumar Das, the officer in charge of the Sadr Subdivision of Sambalpur as constituted by notification no. 16, dated the 1st April 1936, with the powers of an Assistant Commissioner, first class, under the said Act

within that portion of the said subdivision to which the Central Provinces Land Revenue Act, 1917, is applicable.

The 1st April 1936.

No. 24.—In exercise of the powers conferred by section 2, clause 10, of the Central Provinces Tenancy Act, 1920 (I of 1920), read with section 2(30) of the Central Provinces General Clauses Act, 1914, and paragraph 8(3) of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to confer on Babu Prasanna Kumar Das, Subdivisional Officer in charge of the Sadr Subdivision of Sambalpur as constituted by notification no. 16, dated the 1st April 1936, the powers under sections 74, 77, 56, 57, 62, 63, 63A, 64, 88, 16 and 45 of the Central Provinces Tenancy Act, 1920, within that portion of the said subdivision to which the Act applies.

The 1st April 1936.

No. 25.—In exercise of the powers conferred by clause (a) of sub-section (1) of section 36 of the Bengal, Agra and Assam Civil Courts Act, 1887 (XII of 1887), as amended by section 6 of the Sambalpur Civil Courts Act, 1906 (Bengal Act IV of 1906), read with paragraph 8(3) of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to invest Babu Prasanna Kumar Das, Sub-Divisional Officer in charge of the Sadr Subdivision (in the district of Sambalpur) as constituted by notification no. 16, dated the 1st April 1936, the powers of a Munsif for the trial of suits between landlords and tenants under the Central Provinces Tenancy Act, 1920 (Act I of 1920), arising within

the limits of that portion of the said subdivision to which the Act is applicable.

The 1st April 1936.

No. 26.—In exercise of the powers conferred by sections 10 and 12 of the Central Provinces Land Revenue Act, 1917 (II of 1917), read with section 2(30) of the Central Provinces General Clauses Act, 1914, and paragraph 8(3) of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to vest Babu Padmacharan Das, Subdivisional Officer in charge of the subdivision of Nawapara in the district of Sambalpur as constituted by notification no. 17, dated the 1st April 1936, with the powers of a Subdivisional Officer under the Central Provinces Land Revenue Act, 1917.

The 1st April 1936.

No. 27.—In exercise of the powers conferred by section 2 (clause 10) of the Central Provinces Tenancy Act, 1920 (Act I of 1920), read with section 2(30) of the Central Provinces General Clauses Act, 1914, and paragraph 8(3) of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to vest Babu Padmacharan Das, Subdivisional Officer in charge of the subdivision of Nawapara in the district of Sambalpur as constituted by notification no. 15, dated the 1st April 1936, with the powers under sections 6(4), 6(5) and 6(6); 13; 15(2); 16(b); 18(1); 24(1); 26(2); 28(2); 30-A(2); 31(1); 36; 40(1); 41; 45 and 46; 47; 49; 50; 51(1) and 51(2); 53; 54; 56; 57; 62; 63; 63-A(1); 64; 65(1), 65(4), 65(5); 66; 68; 74; 77; 81; 87 (1); 87(2); 88; 93; 94; 100 and 103 of the Central Provinces Tenancy Act, 1920.

The 1st April 1936.

No. 28.—In exercise of the powers conferred by section 6(a) of the Scheduled Districts Act, 1874, read with sub-para. 3 of para. 8 of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to appoint with effect from 1st April 1936 the following Officers to administer Civil and Criminal Justice and conduct revenue administration within the areas specified against them in column 2 of the Schedule below in accordance with the laws applicable to the said areas.

Schedule.

Column 1.

Column 2

- (1) Collector of Ganjam.
- (2) Revenue Divisional Officer, Balliguda.
- (3) Revenue Divisional Officer, Ghumsur.
- (4) Sub-Collector, Berhampur.
- (5) Deputy Tahsildar, G. Udayagiri.
- (6) Deputy Tahsildar, Balliguda.
- (7) Deputy Tahsildar, Surada.
- (8) Additional Deputy Tahsildar, Berhampur.

- Agency Tracts of the Ganjam district as in notification no. 18, dated the 1st April 1936. *[7] Read with notification no. 5871-R, date 14th October 1936.]*
- Balliguda Division comprising the Taluks of Balliguda and G. Udayagiri.
- Pondakhhol Agency in the Surada Taluk.
- Bodogodo and Sankhemidi maliahs in the Berhampur Taluk as in notification no. 12 dated the 1st April 1936.
- G. Udayagiri Taluk.
- Balliguda Taluk.
- Pondakhhol Agency in the Surada Taluk.
- Bodogodo and Sankhemidi maliahs in the Berhampur Taluk as in notification no. 12, dated the 1st April 1936.

[7] Ins. by notification no. 7029-R dt 17.11.36 (See O. Gazette dt 20.11.36 P.I. III, page 260)

(a) Ins. by notification no. 7028-R dt 2.12.36 for "S.S." (See O. Gazette dt 4.12.36, P.I. III, p. 269).

The 1st April 1936.

No. 29.—In exercise of the powers conferred by Section 6 (a) of the Scheduled Districts Act, 1874, read with sub-para. 3 of para. 8 of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to appoint with effect from 1st April 1936 the following Officers to administer Civil and Criminal Justice and conduct revenue administration within the area specified against them in column 2 of the Schedule below in accordance with the laws applicable to said areas.

Schedule.

Column 1	Column 2.
1. Collector and Agent to the Governor, Koraput.	The Agency Tracts of the Koraput district in notification no. 18, dated the 1st April 1936.
2. Special Assistant Agent, Koraput.	Koraput Division as in notification no. 14, dated the 1st April 1936.
3. Special Assistant Agent, Rayaghada.	Agency Tracts of the Gunupur division as in notification no. 14, dated the 1st April 1936.
4. Deputy Tahsildar, Koraput.	Koraput Taluk as in notification no. 8, dated the 1st April 1936.
5. Deputy Tahsildar, Malkanagiri.	Malkanagiri Taluk.
6. Deputy Tahsildar, Nowrangapur.	Nowrangapur Taluk.
7. Tahsildar, Jeypore.	Jeypore Taluk.
8. Deputy Tahsildar, Pottangi.	Pottangi Taluk as constituted in notification no. 9, dated the 1st April 1936.
9. Deputy Tahsildar, Bissemcuttack.	Bissemcuttack Taluk.
10. Tahsildar, Paralakhemind.	Bodokhemidi and Surangi Malias of the Paralakhemidi Taluk as in notification no. 11, dated the 1st April 1936.
11. Deputy Tahsildar, Rayaghada.	Rayaghada Taluk [as reconstituted in notification no. 485 = R.G. 20.2.41]
12. Deputy Tahsildar, Gunupur.	Gunupur Taluk as in notification no. 10, dated the 1st April 1936.
13. Stationary Sub-Magistrate, Gunupur.	Gunupur Taluk as in notification no. 10, dated the 1st April 1936.
14. Stationary Sub-Magistrate, Jeypore.	Jeypore Taluk.

The 1st April 1936.

No. 30.—Under section 25 of the Negotiable Instrument Act, 1881 (Act XXVI of 1881) read with paragraph 8(3) of the Government of India (Constitution of Orissa) Order, 1936 the Governor hereby declares the following days to be public holidays during the year 1936 :—

Muharram	...	...	3rd April (but if the moon is visible on the 23rd March then on the 2nd April).
Easter Saturday	...	...	11th April.
Easter Monday	...	...	13th April.
Janmastami	...	...	10th August.
Gavesh Puja	...	...	19th September.
Mahalaya	...	...	15th October.
Dashahara (Durga and Pujas)	Lakshmi	...	22nd, 23rd, 24th, 26th and 29th October.
Dipavali	...	...	13th November.
Rash Purnima	...	...	28th November.
Id-ul-Fitr or Ramzan	...	...	15th December (but if the moon is visible on the 13th December then on the 14th December).
Christmas eve	...	...	24th December.
The First day following Christmas day	...	...	26th December.
Last day of the year	...	...	31st December.

(a) Sundays, Good Friday (10th April) and Christmas day (25th December) are public holidays under the Act.

(b) As Pana Sankranti (13th April) falls on a holiday for Easter Monday and the fourth day of Dashara (25th October) and the 2nd day following Christmas (27th December) fall on Sundays which are holidays under the Act they have not been separately notified.

(c) Ratha Jatra (21st June) will be a public holiday under the Act in Orissa Division only in lieu of public holiday for Ramanavami (31st March).

[D] Ins. by notification no. 487-12 of 20.2.41 (see O. Gazette of 20.2.41)
Pt. III, p. 172

The 1st April 1936.

No. 31.—With reference to notification no. 30, dated the 1st April 1936, the Governor hereby notifies that on the following days which are not declared to be public holidays under the Act the offices under the Government of Orissa and *all Revenue and Magisterial Courts* in Orissa shall be closed :—

H. E. Governor's Darbar	...	1st April.
Muharram	...	2nd April.
Cheblum	...	13th May (if the moon is visible on 23rd April then on the 12th May).
Fateha Dawazadahum or Meladi Nabi.	...	3rd June (if the moon is visible on the 21st May, then on the 2nd June).
Dashara	...	19th, 20th, 21st, 27th, 28th and 30th October.
Dipavali	...	14th November.
Id-ul-Fitr	...	16th December (if the moon is visible on the 13th December then on the 15th December).
Christmas	...	28th, 29th and 30th December.

2. In addition to the holidays notified above the following sectional holidays will be granted to the officers and employees of all Government offices and Magisterial courts belonging to the communities noted against them :—

Id-ul-Fitr	...	1 day	} Muhammadans,
Id-uz-Zuha	...	1 day	
Muharram	...	3 days	
Shab-i-Barat	...	1 day	
Ascension Day	...	21st May	} All Christians.
Maundy Thursday	...	9th April	
Assumption Day	...	15th August	

The 1st April 1936.

No. 32.—In exercise of the powers conferred by article 17 of the Government of India (Constitution of Orissa) Order, 1936, read with the clause in column 2 opposite item no. 8 in the first schedule to the Orissa Laws Regulation, 1936, the Governor is pleased to direct that all references—

(1) in any enactment made by any authority in British India and in force in the Province of Orissa, and

(2) in any notification, order, scheme, rule, form or by-law issued, made or prescribed under any such enactment, and in force in that province

to the Accountant-General, Bihar and Orissa or Madras or the Central Provinces, and the Examiner of Local Funds Accounts, Bihar and Orissa or Madras or Central Provinces, shall be construed as references to the Comptroller, Orissa.

By order of the Governor,
P. T. MANSFIELD.

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

89. Koropoda.	155. Thonagam.
90. Kontakholi.	156. Tosarongo.
91. Kontakumujhori.	157. Turubudi.
92. Korodabadi.	158. Ulluma.
93. Krushnopuro.	159. Unchamundo.
94. Limigam.	Inam.
95. Lochonopuro.	160. Burughati.
96. Madhukabado.	161. Choitonyochondropuro Sasano.
97. Malapolli.	162. Gudimari.
98. Mandiagundo.	163. Jogonnathopuro.
99. Matiapolli.	164. Jagadevipuram.
100. Mohalimbo.	165. Kesopuro.
101. Mohulobado.	166. Khojiria.
102. Mohulopoda.	167. Pothoraghai.
103. Molikoputtiya	168. Raida.
104. Mondoroda.	169. Sundorobollobho Jagaddevipuro
105. Monjatidhio.	170. Tinighoria.
106. Mukundopuro.	171. Vamarasingi.
107. Niladrichondropuro.	

The 1st April 1936.

No. 14.—In exercise of the powers conferred by sub-section (1) of section 5 of the Indian Registration Act (XVI of 1908), read with sub-paragraph (3) of paragraph 8 of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to direct that with effect from the 1st April 1936, the 147 villages hereinafter mentioned which now form part of the Registration sub-district of Ichchapuram be transferred to and form part of the Registration sub-district of Digapohandi in the Registration district of Ganjam-Koraput. The limits of the villages shall be the limits which shall from time to time be determined for purposes of administration.

ICHCHAPURAM SUB-DISTRICT.

ICHCHAPURAM TALUK.

(Non-Government.)

Chikati Zamindari.

Serial Names of villages.
no.

1. Ambugam.
2. Aundi.
3. Badopuro.
4. Ballipodoro.
5. Bhejibado *alias* Bhejipodoro.
6. Bhimopuro.
7. Bholasingi.
8. Bhomakoi.
9. Bhushapodoro.
10. Birorajopuro.
11. Bodoborongo.
12. Bodogam.
13. Bodokkottadi.
14. Bodopolonko.
15. Boliyarsingipolli *alias* Lokshi-puro.
16. Borobado.
17. Boroda.
18. Borongo.
19. Botapolli.
20. Brahmononuagam.
21. Brundabono Chandropuro.
22. Balarampur.
23. Chandropuro.
24. Chidipudi.
25. Chikitigodo.
26. Chikitipentho *alias* Sonibaro-pentho.
27. Chiliadi.
28. Chondibeda.
29. Chudialanji.
30. Dalopolonko.
31. Danodoropolli *alias* Chodaigam.
32. Danopuro.
33. Dhipogam *alias* Krupasindhupolli.
34. Decar.
35. Dhaugora.
36. Erondra.
37. Girisola.

Serial Names of villages.
no.

38. Gobindonogoro.
39. Goinundi.
40. Gopalopalli.
41. Gopalosagoro.
42. Gopinathopuro.
43. Gudipodoro.
44. Gurusetti.
45. Haridapodoro.
46. Horopuro.
47. Horadabadi.
48. Jhinkipodoro.
49. Jagomohonopuro.
50. Jagonnathopuro.
51. Jhorapolli.
52. Kamponuagam.
53. Kesoripoda.
54. Kevutokoitha.
55. Khadangarajendropuro.
56. Kondodeuli.
57. Kimbharigam.
58. Khorokhoria.
59. Khududi.
60. Kisorochondropuro.
61. Kohlua.
62. Kolobodo.
63. Kondhomukundopuro.
64. Korobalua.
65. Kotilingi.
66. Krushnonogoro.
67. Krushnopuro.
68. Kolothia.
69. Kuddumorai.
70. Laubodi.
71. Limbokudia.
72. Liyakhayi.
73. Mamundopuro.
74. Mordomekho.
75. Medinipuro.
76. Modonopuro.
77. Moisanopuro.
78. Mukdopuro.
79. Mundokeri.
80. Narayanapuro.
81. Nokhomudia.
82. Nuagoda.
83. Olapuro.
84. Ontorosingi.
85. Parosomba.
86. Patropuro.
87. Pitatoli.
88. Polli.
89. Polonko.
90. Pomogam.
91. Ponnado.
92. Rankuda.
93. Rompa.
94. Ramaguda.
95. Sorodapuro.
96. Somadebipentho.
97. Sriramopuro.
98. Tinighoria.
99. Tittigam.
100. Tolohoridabadi.
101. Tombapuro.
102. Tutipuro.
103. Upprorohoridabadi.

PUBLIC WORKS DEPARTMENT.

NOTIFICATIONS.

The 1st April 1936.

No. 2.—The following arrangement as regards jurisdiction of the Public Works Department divisions in the Province of Orissa shall take effect from the 1st April 1936 and is hereby notified for general information :—

1. There will be one Circle and seven Public Works Department divisions in the Province of Orissa, viz., (1) the Northern Division, (2) the Mahanadi Division, (3) the Southern Division, (4) the Sambalpur Division, (5) the Ganjam Division, (6) the Koraput Division, and (7) the Revenue Division.

2. The Phulbani Public Works Department subdivision in the district of Angul, as it existed on the 31st March 1936, will be included in the Ganjam Public Works Department Division and the area transferred from the Central Provinces to the Province of Orissa will be included in the Sambalpur Public Works Department Division as also the Angul subdivision of the district of Angul. The post of District Engineer, Angul, will be abolished from the

1st April 1936. Subject to these modifications the local limits of the jurisdiction of the divisions mentioned in paragraph 1 shall remain unchanged except that any area included in any of the said divisions on the 31st March 1936, which does not lie in the Province of Orissa as constituted by the Government of India (Constitution of Orissa), Order, 1936, shall cease to form part of such division on 1st April 1936.

3. The Northern Division, the Mahanadi Division, the Sambalpur Division and the Revenue Division will be under the administrative control of the Superintending Engineer, Orissa Circle. The Southern Division, the Ganjam Division and the Koraput Division will be under the direct charge of the Chief Engineer, Orissa.

4. The Superintending Engineer, Cuttack, will be Inspector of Local Works in the districts of Sambalpur, Cuttack and Balasore and the Chief Engineer, Orissa, will be Inspector of Local Works in the district of Puri.

5. The Public Health Engineering and Electrical Works in the Province of Orissa will be carried out by the Superintending Engineer, Public Health Circle and Electrical Engineer, Bihar, respectively, under the control of the Chief Engineer, Orissa.

The 1st April 1936.

No. 3.—His Excellency the Governor is pleased to direct that with effect from 1st April 1936 the Public Works Department charges of the Executive Engineers of Ganjam and Koraput will comprise the following subdivisions and sections :—

Executive Engineer, Ganjam

..

Subdivisions.

Berhampore.
Russelkonda.

Sections.

Berhampore.
Chatrapur.
Kukkudakhandi.
Russelkonda.
Aska.
Madhavaborida.
Kalingia.
Balliguda.
Ballepodoro.
Purushottapur.

Subdivisions.

Koraput.
Jaypore.
Gunupur.

Sections.

Surki.
Pottanghi.
Koraput.
Jaypore.
Borigumma.
Indravati.
Eluripetta.
Rayagada.
Bissemcuttack.
Narayanapatnam.
Padwa.
Boipariguda.

Executive Engineer, Koraput

...

By order of the Governor,
A. VIPAN,
Secretary to Government.